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Title: Need to ensure that Indian professionals working in U.S.A. are allowed to repatriate their social security savings on their return to India.- Laid

SHRI S.P.Y. REDDY (NANDYAL): Over 2,00,000 Indian professionals working in America have 20% of salary deducted for social security benefits. Logically this money should be returned to them while coming back to India. But the law there stipulates that retirement benefits would accrue only after completing forty quarters of employment in America. Most Indians hardly stay that long and, therefore, end up contributing that money to U.S. Treasury which comes to over one billion dollars annually.

American professionals in India have no such problem as they are eligible to withdraw their terminal benefits whenever they change their jobs or leave the country.

The U.S.A. has already signed tantalization pacts with twenty countries permitting repatriation of social security savings; but no such pact exists with India.

I request the Government to take up the issue with U.S.A. and extend reciprocal benefits to the Indian professionals working there.